

PUBLIC ANNOUNCEMENT UNDER REGULATIONS 3(1) AND 4 READ WITH REGULATIONS 13, 14 AND 15(1) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED

FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF TEJASSVI AAHARAM LIMITED

OPEN OFFER FOR ACQUISITION OF UP TO 70,00,000* (SEVENTY LAKHS) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- (RUPEES TEN ONLY) EACH (“EQUITY SHARES”), REPRESENTING 12.04% (TWELVE POINT ZERO FOUR PERCENT) OF THE EMERGING VOTING SHARE CAPITAL OF TEJASSVI AAHARAM LIMITED (“TARGET COMPANY”), ON A FULLY DILUTED BASIS, BY PRASANNA NATARAJAN (“ACQUIRER 1”), RAJAT CHAKRA CREDIT & HOLDINGS PRIVATE LIMITED (“ACQUIRER 2”), SIPPING SPIRITS PRIVATE LIMITED (“ACQUIRER 3”) AND SARANGA INVESTMENTS & CONSULTANCY PRIVATE LIMITED (“ACQUIRER 4”) (HEREINAFTER ACQUIRER 1, ACQUIRER 2, ACQUIRER 3, AND ACQUIRER 4 COLLECTIVELY REFERRED TO AS “ACQUIRERS”) TOGETHER WITH RAJALAKSHMI NATARAJAN (“PERSON ACTING IN CONCERT” OR “PAC”), FROM THE PUBLIC SHAREHOLDERS (AS DEFINED BELOW) OF THE TARGET COMPANY, PURSUANT TO AND IN COMPLIANCE WITH REGULATIONS 3(1) AND 4 READ WITH REGULATIONS 13, 14 AND 15(1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED (“SEBI (SAST) REGULATIONS, 2011”) (“OFFER” OR “OPEN OFFER”).

**In terms of Regulation 7(1) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (“SEBI SAST Regulations”), the open offer is required to be made for at least 26% (twenty six percent) of the Emerging Voting Share Capital of the Target Company, as on the 10th working day from the closure of the tendering period. As on such date, the public shareholding of the Target Company comprises 12.04% (Twelve Point Zero Four Percent) of the Emerging Voting Share Capital, after excluding the Other Shareholders of the Transferor Company who are proposed allottees in the preferential issue and are considered as Deemed Persons Acting in Concert with the Acquirers and the PAC for the purposes of this open offer and are, accordingly, ineligible to participate in the Open Offer in compliance with the provisions of regulation 7(6) of the SEBI (SAST) Regulations, 2011). Accordingly, the open offer is being made to the eligible public shareholders holding 12.04% (Twelve Point Zero Four Percent) of the Emerging Voting Share Capital of the Target Company.*

THIS PUBLIC ANNOUNCEMENT (“PA”) IS BEING ISSUED BY SAFFRON CAPITAL ADVISORS PRIVATE LIMITED, THE MANAGER TO THE OPEN OFFER, FOR AND ON BEHALF OF THE ACQUIRERS AND THE PAC, TO THE PUBLIC SHAREHOLDERS (AS DEFINED BELOW) OF THE TARGET COMPANY, PURSUANT TO AND IN COMPLIANCE WITH REGULATIONS 3(1) AND 4 READ WITH REGULATIONS 13, 14 AND 15(1), AND OTHER APPLICABLE PROVISIONS OF THE SEBI (SAST) REGULATIONS, 2011.

For the purpose of this Public Announcement, the following terms have the meanings assigned to them below:

- (a) ***“Deemed Persons Acting in Concert”*** shall have the meaning ascribed to it under Regulation 2(1)(q) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011;
- (b) ***“Emerging Voting Share Capital”*** means 5,81,62,204 (Five Crore Eighty One Lakh Sixty Two Thousand Two Hundred and Four) fully paid-up equity shares of the face value Rs. 10/- (Rupees Ten only) each of the Target Company;
- (c) ***“Equity Shares”*** or ***“Shares”*** shall mean the fully paid-up equity shares of face value of ₹ 10/- (Rupees Ten only) each of the Target Company;
- (d) ***“Existing Voting Share capital”*** means paid up share capital of the Target Company prior to proposed preferential issue i.e., ₹ 7,00,00,000/- (Rupees Seven Crore only) divided into 70,00,000 (Seventy Lakhs) fully paid-up Equity Shares of face value Rs. 10/- (Rupees Ten only) each, held by the public shareholders completely;

- (e) **“Other shareholders of Transferor Company”** shall mean all the shareholders of Transferor Company except Acquirers and the PAC;
- (f) **“Person Acting in Concert”** or **“PAC”** has the same meaning as ascribed to it in the SEBI (SAST) Regulations, 2011, as amended, which shall mean Rajalakshmi Natarajan;
- (g) **“Proposed Preferential Issue”** means the proposed preferential issuance of 5,11,62,204 (Five Crore Eleven Lakh Sixty Two Thousand Two Hundred and Four) fully paid-up equity shares of face value ₹ 10/- (Rupees Ten only) each of the Target Company, approved by the Board of Directors at its meeting held on February 13, 2026, subject to the approval of the shareholders of the Target Company and receipt of all necessary statutory and regulatory approvals, in accordance with the provisions of the Companies Act, 2013 and the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018 (**“SEBI ICDR Regulations, 2018”**)
- (h) **“Public Shareholders”** shall mean all the equity shareholders of the Target Company who are eligible to tender their Equity Shares in the Open Offer, except the Acquirers, PAC, Transferor Company (as defined below), Other shareholders of Transferor Company (as defined above) and any person deemed to be acting in concert with them, pursuant to and in compliance with the provisions of regulation 7(6) of the SEBI (SAST) Regulations, 2011;
- (i) **“SEBI”** means the Securities and Exchange Board of India;
- (j) **“Share Purchase Agreement”** or **“SPA”** means Share Purchase Agreement dated February 13, 2026, entered between Acquirers, the PAC, Target Company, Transferor Company(as defined below) and Other Shareholders of the Transferor Company(as defined above);
- (k) **“Transferor Company”** means the Funk Foods Private Limited (**“FFPL”**), promoted by the Acquirers and PAC;
- (l) **“Tendering Period”** means the period of 10 (ten) Working Days during which the Public Shareholders may tender their Equity Shares in acceptance of the Offer, which shall be disclosed in the Letter of Offer;
- (m) **“Working Day”** has the same meaning as ascribed to it in the SEBI (SAST) Regulations, 2011, as amended;

1. OFFER DETAILS:

- a. **Offer Size:** The Acquirers and the PAC hereby make this Open Offer to the Public Shareholders of the Target Company to acquire up to 70,00,000* (Seventy Lakhs) Equity Shares of face value of ₹ 10/- (Rupees Ten only) each (**“Offer Size”**), representing 12.04% (Twelve Point Zero Four Percent) of the Emerging Voting Share Capital, subject to the terms and conditions mentioned in this Public Announcement and to be set out in the Detailed Public Statement (**“DPS”**) and the Letter of Offer (**“LoF”**) that are proposed to be issued for the Offer in accordance with the SEBI (SAST) Regulations, 2011.

In terms of Regulation 7(1) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (“SEBI SAST Regulations”**), the open offer is required to be made for at least 26% (twenty six percent) of the Emerging Voting Share Capital of the Target Company, as on the 10th working day from the closure of the tendering period. As on such date, the public shareholding of the Target Company comprises 12.04% (Twelve Point Zero Four Percent) of the Emerging Voting Share Capital, after excluding the Other Shareholders of the Transferor Company who are proposed allottees in the preferential issue and are considered as Deemed Persons Acting in Concert with the Acquirers and the PAC for the purposes of this open offer and are, accordingly, ineligible to participate in the Open Offer in compliance with the provisions of regulation 7(6) of the SEBI (SAST) Regulations, 2011. Accordingly, the open offer is being made to the eligible public shareholders holding 12.04% (Twelve Point Zero Four Percent) of the Emerging Voting Share Capital of the Target Company.*

- b. **Offer Price/Consideration:** The Offer is being made at a price of ₹ 10/- (Rupees Ten only), per Equity Share (“**Offer Price**”) aggregating to a total consideration of ₹ 7,00,00,000/- (Rupees Seven Crore only), which is determined in accordance with Regulations 8(1) and 8(2) of the SEBI (SAST) Regulations, 2011.
- c. **Mode of Payment:** The Offer Price is payable in cash by the Acquirers and the PAC, in accordance with the provisions of Regulation 9(1)(a) of the SEBI (SAST) Regulations, 2011.
- d. **Type of Offer:** This is a triggered open offer being made by the Acquirers and the PAC in compliance with Regulations 3(1), 4 and 13(2)(g) of the SEBI (SAST) Regulations, 2011, pursuant to the proposed substantial acquisition of equity shares and voting rights by the Acquirers and the PAC through a preferential issue, resulting in acquisition of management control over the Target Company.

2. TRANSACTIONS WHICH HAVE TRIGGERED THE OPEN OFFER OBLIGATION (“UNDERLYING TRANSACTION”):

1. Details of Underlying Transaction:

Type of Transaction (Direct/ Indirect)	Mode of Transaction (Agreement/ Proposed Allotment/ Market Purchase)	Equity Shares / Voting rights acquired/ proposed to be acquired		Total Consideration for Equity Shares / Voting Rights acquired (in ₹ & words)	Mode of Payment (Cash/ Securities)	Regulation which has triggered
		Number	% Emerging Voting Share Capital			
Direct	Pursuant to the SPA, the Board of Directors of the Target Company at its meeting held on February 13, 2026, has authorized a preferential issue of 4,21,97,154 (Four Crore Twenty One Lakh Ninety Seven Thousand One Hundred and Fifty Four) fully paid-up Equity Shares of face value of ₹ 10/- (Rupees Ten only) each, representing 72.55% (Seventy Two point Five Five Percent) of the Emerging Voting Share Capital of the Target Company, by way of consideration other than cash, pursuant to a share swap arrangement i.e. against the acquisition of 27,77,042 (Twenty Seven Lakh Seventy Seven Thousand and Forty Two) equity shares of face value of ₹ 100/- (Rupees One Hundred only) of Transferor Company at an issue price of ₹ 10/- (Rupees Ten only) per fully paid-up Equity Share of the Target Company, out of which 94,71,454 (Ninety Four Lakh Seventy One Thousand Four Hundred and Fifty	4,21,97,154 (Four Crore Twenty One Lakh Ninety Seven Thousand One Hundred and Fifty Four)	72.55% (Seventy Two point Five Five Percent)	Not Applicable	Issue of equity shares of Target Company to the Acquirers, the PAC and the Other shareholders of the Transferor Company, the purchase consideration to be paid by Target Company for Acquisition of Transferor Company	Regulations 3(1) and 4 of SEBI (SAST) Regulations, 2011

	Four) Equity Shares to Acquirer 1, 1,93,26,870 (One Crore Ninety Three Lakh Twenty Six Thousand Eight Hundred and Seventy) Equity Shares to Acquirer 2, 68,22,555 (Sixty Eight Lakh Twenty Two Thousand Five Hundred and Fifty Five) Equity Shares to Acquirer 3, 65,74,755 (Sixty Five Lakh Seventy Four Thousand Seven Hundred and Fifty Five) Equity Shares to Acquirer 4 and 1,520 (One Thousand Five Hundred and Twenty) Equity Shares to PAC, in compliance with the provisions of the Companies Act, 2013 (“Act”) and Chapter V of SEBI ICDR Regulations, 2018.					
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2. The Board of Directors of the Target Company, also at their meeting held on February 13, 2026, has also authorized a preferential issue of 89,65,050 (Eighty Nine Lakh Sixty Five Thousand and Fifty) fully paid- up Equity Shares of face value of ₹ 10/- each representing 15.41% (Fifteen point Four One Percent) of Emerging Voting Share Capital of the Target Company by way of consideration other than cash, pursuant to a share swap arrangement i.e. against the acquisition of 5,90,000 (Five Lakh Ninety Thousand) equity shares of Transferor Company at an issue price of ₹ 10/- (Rupees Ten only) per fully paid-up Equity Share to Other Shareholders of Transferor Company, in compliance with the provisions of the Companies Act, 2013 and Chapter V of SEBI ICDR Regulations, 2018.
3. The consent of the members of the Target Company for the issuance of Equity Shares on preferential basis is being sought through issuance of notice of postal ballot.
4. This Open Offer is being made under Regulations 3(1) and Regulation 4 of the SEBI (SAST) Regulations, 2011. Pursuant to the Underlying Transaction, the Acquirers and the PAC will jointly hold 72.55% (Seventy Two point Five Five Percent) of the Emerging Voting Share Capital of the Target Company. Acquirers shall be Classified as promoters and PAC shall form part of the Promoter Group of the Target Company.

3. DETAILS OF THE ACQUIRERS AND PAC:

Details of Acquirers	Acquirer 1	Acquirer 2	Acquirer 3	Acquirer 4	PAC	Total
Name of Acquirers	Prasanna Natarajan	Rajat Chakra Credit & Holdings Private limited	Sipping Spirits Private Limited	Saranga Investments & Consultancy Private Limited	Rajalakshmi Natarajan	-
Residential/ Registered Office Address	7/4 Crescent Avenue Kesava Perumal Puram, Raja Annamalai Puram, Chennai, Tamil Nadu 600028	Flat No J-62, T-1 (3rd Floor), Swapna Apt Dilshad Colony, Shahdara, East Delhi, New Delhi, Delhi, India, 110095	4 Crescent Avenue Kesava Perumal Puram, Raja Annamalai Puram, Chennai, Tamil Nadu 600028	4 Crescent Avenue Kesava Perumal Puram, Raja Annamalai Puram, Chennai, Tamil Nadu 600028	7/4 Crescent Avenue Kesava Perumal Puram, Raja Annamalai Puram, Chennai, Tamil Nadu 600028	-

Name(s) of persons in control/promoters of Acquirer	Not applicable being an individual	1. Prasanna Natarajan (“Acquirer 1”) 2. Srinivasan Natarajan 3. Rajalakshmi Natarajan (“PAC”) 4. N Ramya 5. Poorna Pushkala N	1. Prasanna Natarajan (“Acquirer 1”) 2. Srinivasan Natarajan 3. Poorna Pushkala N 4. Rajalakshmi Natarajan (“PAC”) 5. Rajat Chakra Credit & Holdings Private limited (“Acquirer 2”) 6. Saranga Investments & Consultancy Private Limited (“Acquirer 4”) 7. Sutlej Credit & holdings Private Limited 8. Sheetala Credit & holdings Private Limited 9. Twentieth Century APCO Leasing Private Limited 10. Calcom Credit & holdings Private Limited	1. Prasanna Natarajan (“Acquirer 1”) 2. Srinivasan Natarajan 3. Rajalakshmi Natarajan (“PAC”) 4. N Ramya 5. Poorna Pushkala N	Not applicable being an individual	-
Name of the Group, if any, to which the Acquirers belongs to	The Acquirers and the PAC do not belong to any Group					
Pre Transaction shareholding No. of Equity Shares % of Existing voting Share capital	Nil 0.00%	Nil 0.00%	Nil 0.00%	Nil 0.00%	Nil 0.00%	Nil 0.00%
Proposed shareholding after acquisition of shares which triggered the Open Offer No. of Equity Shares and % of	94,71,454 16.28%	1,93,26,870 33.23%	68,22,555 11.73%	65,74,755 11.30%	1,520 0.00%	4,21,97,154 72.55%

total emerging voting share capital						
Any other interest in the Target Company	As on the date of Public Announcement, except the Proposed Preferential Issue, the Acquirers and the PAC do not have any other interest in the Target Company.					

Notes:

- Pursuant to the consummation of the Underlying Transaction and subject to compliance with the SEBI (SAST) Regulations, 2011, the Acquirers and the PAC will acquire control over the Target Company and shall become part of the promoter and promoter group of the Target Company in accordance with the provisions of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (“**SEBI (LODR) Regulations, 2015**”)
- The present Equity Share Capital of the Target Company is ₹ 7,00,00,000/- (Rupees Seven Crore only) comprising 70,00,000 (Seventy Lakh) Equity Shares of face value of ₹ 10/- each. Pursuant to the Proposed Preferential Issue of Equity Shares, the equity share capital will increase to ₹ 58,16,22,040/- (Rupees Fifty Eight Crore Sixteen Lakh Twenty Two Thousand and Forty only) comprising 5,81,62,204 (Five Crore Eighty One Lakh Sixty Two Thousand Two Hundred and Four) Equity Shares of face value of ₹ 10/- each.
- The PAC proposes to acquire Equity Shares of the Target Company pursuant to Proposed Preferential Issue, including through the share swap arrangement, and has undertaken that she shall not acquire any Equity Shares under the Open Offer.
- Acquirer 1 and the PAC are immediate relatives (mother and son) as defined under the SEBI (SAST) Regulations, 2011. Acquirer 1 is a promoter, director and shareholder of Acquirer 2, Acquirer 3 and Acquirer 4. The PAC is a promoter, director and shareholder of Acquirer 2 and Acquirer 4, and is a shareholder forming part of the promoter group of Acquirer 3.
- The number of Equity Shares to be finally acquired by each of the Acquirers under the Open Offer shall be determined by the Acquirers based on the response received from the Public Shareholders under the Open Offer in accordance with the SEBI (SAST) Regulations, 2011.
- The Other Shareholders of the Transferor Company have undertaken that the Equity Shares of the Target Company proposed to be allotted to them pursuant to the Proposed Preferential Issue shall not be tendered, sold, transferred, or otherwise offered, directly or indirectly, in the open offer.
- The Other shareholders of Transferor Company shall be classified as public shareholders upon completion of the Open Offer.
- Except for the PAC as disclosed above, no person is acting in concert with the Acquirers for the purposes of this Open Offer.
- While certain persons may be deemed to be acting in concert with the Acquirers in terms of Regulation 2(1)(q)(2) of the SEBI (SAST) Regulations, 2011, no persons other than those specifically disclosed herein are deemed to be acting in concert with the Acquirers for the purposes of this Open Offer within the meaning of Regulation 2(1)(q) of the SEBI (SAST) Regulations, 2011.
- As per Regulation 38 of the SEBI (LODR) Regulations, 2015 read with Rule 19A of the Securities Contracts (Regulation) Rules, 1957, as amended (“**SCRR**”), the Target Company is required to maintain minimum public shareholding, as determined in accordance with the SCRR, on a continuous basis for listing. Upon completion of the Open Offer and the Underlying Transaction, if the public shareholding of the Target Company falls below the minimum level of public shareholding as required to be maintained by the Target Company as per the SCRR and the SEBI (LODR) Regulations, 2015, the Acquirers undertake to take necessary steps in accordance with applicable law to bring down the non-public shareholding to 75% (Seventy Five Percent) through such routes and within such timelines as may be permitted under law or approved by SEBI from time to time.

4. DETAILS OF SELLING SHAREHOLDERS:

Not applicable as the Open Offer is being made pursuant to the Preferential Issue.

5. TARGET COMPANY:

Name	:	Tejassvi Aaharam Limited
Company Identification Number (“CIN”)	:	L15549TN1994PLC028672
Registered Office Address, Tel. No, Email id, Website	:	Registered Office Address: New No.31, First Fl. Lazarus Church Road, R A Puram, Chennai, India- 600028; Tel. No.: +91-044-25912675; Email id: cosectal@gmail.com ; Website: talchennai.com
Exchange where listed	:	The Equity Shares of the Target Company are presently listed only on BSE Limited (“ BSE ”) (Scrip Code: 531628 and Scrip id: TEJASSVI) and the International Securities Identification Numbering (“ ISIN ”) of the Equity Shares of Target Company is INE173E01019.

6. OTHER DETAILS:

- a. All the details of the Open Offer would be published in the newspapers *vide* a Detailed Public Statement (“**DPS**”) within five (5) working days of this PA, i.e. on or before Monday, February 23, 2026, in compliance with Regulations 13(4) and 14(3) of the SEBI (SAST) Regulations, 2011.
- b. The Acquirers and its respective Directors and the PAC have no intention to delist the Equity Shares of the Target Company pursuant to this Open Offer.
- c. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations, 2011 and the PA is not being issued pursuant to a competitive offer in terms of Regulation 20 of the SEBI (SAST) Regulations, 2011.
- d. The Acquirers and its respective Directors and the PAC accept full responsibility for the information contained in this PA. The Acquirers and their respective Directors and the PAC undertake that they are aware of and will comply with their obligations as laid down in the SEBI (SAST) Regulations, 2011. The Acquirers and its respective Directors and the PAC have confirmed that they have adequate financial resources to meet the obligations under the Offer and have made firm financial arrangements for financing the acquisition of the Offer Shares, in terms of Regulation 25(1) of the SEBI SAST Regulations, 2011.
- e. The information pertaining to Target Company contained in this Public Announcement has been compiled from the information published or publicly available sources or provided by the Target Company. Accordingly, the accuracy of the information has not been independently verified by the Manager to the Open Offer.
- f. In this Public Announcement, all references to “₹”, “Rs.” or “INR” are references to Indian Rupees.
- g. In this Public Announcement, any discrepancy in any amounts as a result of multiplication or totaling is due to rounding off.

Issued by the Manager to the Open Offer

SAFFRON

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Saffron Capital Advisors Private Limited

Company Identification Number: U67120MH2007PTC166711

Registered Office Address: 605, Sixth Floor, Centre Point, Andheri-Kurla Road,
J. B. Nagar, Andheri (East), Mumbai-400059, Maharashtra, India.

Tel No.: +91 22 4973 0394;

Email: openoffers@saffronadvisor.com;

Website: www.saffronadvisor.com;

Investor Grievance id: investorgrievance@saffronadvisor.com;

SEBI Registration Number: INM000011211

Validity: Permanent

Contact Person: Saurabh Gaikwad/ Shruti Tiwari

FOR AND ON BEHALF OF THE ACQUIRERS ALONG WITH PAC

ACQUIRER 1	ACQUIRER 2	ACQUIRER 3	ACQUIRER 4	PAC
Prasanna Natarajan Email: pras@funkfoods.com Sd/-	Rajat Chakra Credit & Holdings Private Limited Email: rajatchakraicon@gmail.com Sd/-	Sipping Spirits Private Limited Email: shankar@sippingspirits.com Sd/-	Saranga Investments & Consultancy Private Limited Email: sarangaincon@gmail.com Sd/-	Rajalakshmi Natarajan Email: raji1957@yahoo.com Sd/-

Place: Chennai

Date: February 13, 2026